COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

(Appenate Jurisdiction)

APPEAL NO. 327 OF 2017

Dated: 23rd March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

RDM Care (India) Pvt. Ltd.

.... Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr..

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K.Ganesan

Ms. Swapna Seshadri Ms. Parichita Chowdhury

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1

Mr. Manoj Dubey for R-2

<u>ORDER</u>

We have heard learned counsel for both the parties.

Learned counsel appearing for the appellant submitted that he will file written submissions on or before 26.03.2018 after duly serving copy of the same to Respondent Nos. 1 & 2. .

Learned counsel appearing for the appellant is permitted to file his written submissions on or before 26.03.2018 after duly serving copy on the other side.

Learned counsel for Respondent Nos. 1 & 2 are permitted to file their reply to the written submissions filed by the appellant, if need arises.

List this matter on <u>02.04.2018</u> as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

Js/kt